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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A.NO.2624/2000

New Delhi, this the 15th day of December, 2000

Hon'ble Shri S.A.T. Rizvi, Member (A)

1. Virender Kumar,  
S/O Sh. Jaswant Singh,  
R/O 1031, Gali Patshalwali,  
Mankpura, Karol Bagh,  
New Delhi.
2. Banwari Lal,  
S/O Late Sh. Mange Ram,  
R/O C-336, J.J.Colony,  
Budh Nagar, Inder Puri,  
New Delhi.

Both the applicants were working as Electrician  
in Estate Maintenance Cell, Electrical Enquiry  
Office, K.Kunj, IARI, Pusa, New Delhi.

...Applicants.

(By Advocate: Sh. Chittranjan Hati)

VERSUS

1. Union of India  
Through the Secretary,  
Ministry of Agriculture,  
Krishi Bhawan, New Delhi.
2. ICAR Through its Secretary,  
Krishi Bhawan, New Delhi.
3. IARI Through its Director,  
Pusa, New Delhi-12.

..Respondents.

O R D E R (ORAL)

Heard the learned counsel for the applicants.

2. At the outset, he has contended that the present case is on the lines of the case in OA-2622/2000 already considered. However, there is one difference in the prevailing conditions between the earlier OA (2622/2000) and the present OA. In the earlier OA, the applicant was still working while in the present OA the services of the applicants have already been terminated and they are presently without a job. The relief sought herein is to secure their reemployment with the respondents.

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3. Considering that the applicants in this case, as contended by the learned counsel, had been working in the same respondents' organisation in which the applicant in the earlier OA had been working and also keeping in mind the fact that in both the cases, the applicants were employed through the same contractor, I find that based on the aforesaid distinction between the prevailing conditions, the ends of justice will be met in this case by disposing of this OA at the admission stage itself by directing the respondents to consider the claims of the applicants for re-engagement as and when work becomes available in their organisation in preference over their juniors/ freshers/ outsiders.

4. The OA is disposed of in the aforesated terms.  
No costs.

Registry is directed to send the copy of the OA along with this order.

*S.A.T.Rizvi*

(S.A.T. Rizvi)  
Member (A)

/sunil/